

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA No. 275 of 2000

Monday, this the 4th day of December, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

[By Advocate Mr. T.C. Govindaswamy]

Versus

1. Union of India, represented by the General Manager, Southern Railway, Park Town PO, Madras - 3
2. The Divisional Railway Manager, Southern Railway, Madurai Division, Madurai-10
3. The Divisional Personnel Officer, Southern Railway, Madurai Division, Madurai-10

...Respondents

[By Advocate Mr. K.V. Sachidanandan (rep.)]

The application having been heard on 4th of December, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A4 and to direct the respondents to include his name in the register of retrenched casual labourers belonging to the Civil Engineering Department maintaining by the Madurai Division of Southern Railway in terms of para 179 (xiii)(c) of the Indian Railway Establishment Manual Vol.I at the appropriate place in the light of A1, with all consequential benefits.

.....2.

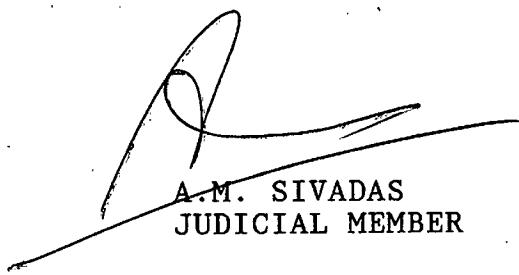
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2. When the OA was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the 1st respondent, the General Manager, Southern Railway and to direct the 1st respondent to consider the same and pass appropriate orders within a time frame. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a representation to the 1st respondent, the General Manager, Southern Railway, within four weeks from today. If such a representation is received, the 1st respondent, the General Manager, Southern Railway, shall consider the same and pass appropriate orders thereon within four months from the date of receipt of the representation.

4. The Original Application is disposed of as above. No costs..

Monday, this the 4th day of December, 2000



A.M. SIVADAS
JUDICIAL MEMBER

ak.

List of Annexure referred to in this order:

1. A1 True copy of the applicant's Service Card.
2. A4 True copy of the letter bearing No. U/P 353/OA 1003/99 dated 22-12-99 issued by the second respondent.